

Case No.

FIR no. 387/20

PS Kalyanpuri

05.10.2020

This is an application for returning the Jamatalashi filed by applicant Sachin.

Pr Sh. Deepak Kumar, Ld. APP for State

None for the applicant.

Let, the Jamatalashi articles, if any, be released to the person concerned as per the Fard/personal search memo.

The application stands disposed of accordingly.

Copy of the order be sent to the applicant through e-mail/Whatsapp.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
05.10.2020

Case No. 2816/20
FIR no. 016210/20
PS Pandav Nagar
State vs. Anshu
U/s 379/411 IPC

05.10.2020

File taken up today on an application for grant of bail moved on behalf of accused Anshu.

Present: Sh. Deepak Kumar, Ld. APP for State
Sh. Pankaj Bhaskar, Ld. Counsel for applicant (through VC).
Arguments on bail application heard.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 18.07.2020. That the investigation is already over and nothing is yet to be recovered from the applicant/ accused.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

Be listed on date already fixed i.e. 02.11.2020.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
05.10.2020

Case No.

FIR no. 12333/20

PS Kalyanpuri

State vs. Prem

U/s 379/411 IPC

05.10.2020

This is an application for grant of bail on behalf of accused Prem.

Present:

Sh. Deepak Kumar, Ld. APP for State

Ms. Ifat Sultana, Ld. LAC for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 17.06.2020. That he is innocent and has been falsely implicated in this case.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
05.10.2020